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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 01/(MAH)/2016
M.A. No. 157/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2017

NAME OF THE PARTIES: ICICI Bank Ltd.
V/s.
Innovative Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Mr. A. Dwar Mr. Nirav Shah Mr. Anuj Ismail for. MSEDCL, Applicant	Counsel Advocate i/b letter. for Applicant MSEDCL	} 
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②	Meghna Rajadhyaksha i/b Shantel Anandchand Mangaldas & Co.	Counsel for Resolution Professional of Respondent	
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ORDER

MA 157 IN CP No. 01/I&BP/NCLT/MB/MAH/2016

On the application filed by the Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL) stating that the Company has not been making payments despite MSEDCL every month supplying power costing ₹55 lakhs to the Corporate Debtor company but whereas the Corporate Debtor company not making payment to the power supply on the ground Moratorium has been passed against this company,

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the Counsel appearing for the Corporate Debtor through IRP submits that she has to take instructions to find out how much production is coming out from the company and how much cash-flow is there. But this Corporate Debtor Counsel, despite being given time to explain all this, the company could not give it so far. Therefore, the Corporate Debtor peremptorily directed to place all the information reflecting the financial position of the company, cash-flow of the company, production coming out of the company by day-after-tomorrow.

List this application for hearing on 19.07.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)